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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 285/2017 In C.P. (I.B) No. 123/9/NCLT/AHM/2017

Coram:


**Present: Hon'ble Ms. MANORAMA KUMARI
MEMBER JUDICIAL**

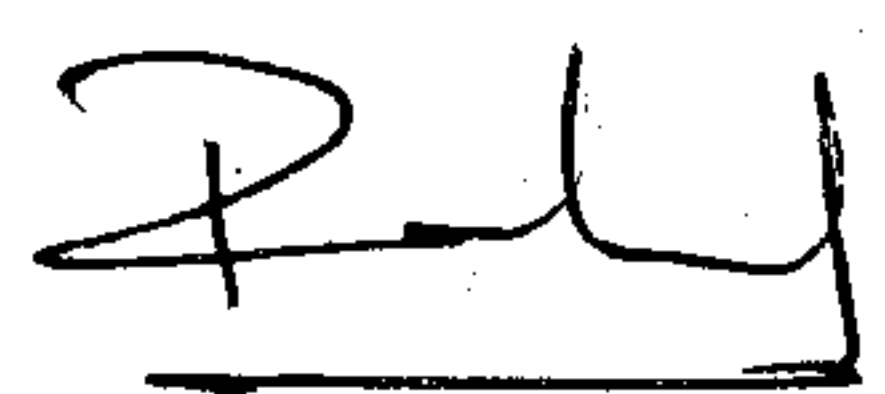
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.10.2017**

Name of the Company: Dr. Pranav Shah
V/s.
Shalby Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	MR. S.N. SOPARKAR, Sr. Adv.		} - Respondent	
2.	with MR. GURSHARAN H. VIRK, Adv.			

Mr. Nandish Chudgar a/w Mr. Raheel Patel i/b. M/S. Nanavati Associates	}	Advs.	}	Petitioner	

ORDER

Learned Advocate Mr. Nandish Chudgar with Learned Advocate Raheel Patel i/b Nanavati Associates present for Operational Creditor/ Original Applicant. Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Gursharansingh Virk present for Original Respondent/ Corporate Debtor.

Objections filed by Original Respondent in main petition.

Objections filed by original Applicant in IA 285/2017.

Petitioner has prayed for some time to file rejoinder.

Petitioner is allowed to file rejoinder by 26.10.2017 after serving a copy in advance to the Respondent.

List the matter on 27.10.2017.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 4th day of October, 2017.